

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

LOK SABHA
UNSTARRED QUESTION NO.246
TO BE ANSWERED ON THE 19TH JULY, 2016

TENANT FARMERS

246. SHRI S.P. MUDDAHANUME GOWDA:
SHRI B.V. NAIK:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री
be pleased to state:

- (a) whether the Government is aware that a large number of tenant farmers, who obtain land on lease for cultivation, are not entitled for farm loan, Kisan Credit Cards and other relief packages such as crop insurance etc., and if so, the details thereof along with the reasons therefor; and
- (b) the corrective steps taken/being taken by the Union Government to ensure that the benefits of various Government schemes are available to tenant farmers?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री (SHRI SUDARSHAN BHAGAT)

(a) & (b): According to Agriculture Census 2010-11, the number of tenant farmers in the country is estimated to be more than 28 lakh. To provide loans to landless farmers, such as tenant farmers, oral lessees, share croppers, etc. National Bank for Agriculture and Rural Development (NABARD) has developed a credit product i.e. Joint Liability Groups (JLGs), which is an informal group of farmers comprising of 4-10 individuals coming together for the purpose of availing bank loan against mutual guarantee. JLGs undertaking farming activities are extended the benefit of interest subvention on crop loan availed by them. Under Kisan Credit Kard Scheme guidelines, tenant farmers, oral lessees, share croppers. Self Help Groups and Joint Liability Groups of farmers are eligible for Kisan Credit Card. It is also mandatory for loanee farmers to be covered under the Crop Insurance Scheme for the notified crops.
